

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 319/90
XXXXXX

198

DATE OF DECISION 9.1.1991

DR. M. R. PRABHAKAR Petitioner

None Advocate for the Petitioner(s)

Versus

The Administrator of Union Territory of Daman and Diu and Otrs. Respondent

None Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. M.Y. Priolkar, M(A)

The Hon'ble Mr. J.P. Sharma, M(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(S)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH

Original Application No. 319/90

Dr. M. R. Prabhakar,
Medical Officer,
Primary Health Centre,
P.O. MOTI DAMAN

.... Applicant

Vs.

1. The Administrator of Union Territory of Daman and Diu, Cabo Raj Bhavan, PO DONA PAULA, GOA.
2. DR. H. K. Vaidya, Junior School Health Officer, PO: MOTI DAMAN
3. UNION OF INDIA.

.... Respondents

CORAM : Hon'ble Member Shri M.Y. Priolkar, M(A)

Hon'ble Member Shri J.P. Sharma, M(J)

Appearance:

None for the Applicant

None for the Respondents

ORAL JUDGMENT

DATED: 9.1.1991

(PER : M.Y. PRIOLKAR, M(A)

Neither the applicant nor the Respondents were present when the case was twice called today for hearing. It is seen that the applicant was also not present on four earlier occasions when this case was listed for hearing viz. 27.6.90, 1.8.90, 22.11.90 and 2.1.91. It would appear that the applicant is not interested in pursuing this case.

(6)

-2-

2. The application is therefore dismissed for non-
prosecution, with ~~an~~ order as to costs.


(J.P. Sharma)
M(J)


(M.Y. Priolkar)
M(A)

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